

[श्री।वध्वन.य राय]

ने इस काम के लिए बहुत कम रकमा रखा है। चकबन्दो के बिना किसानों को खेती करने में बड़ा दिक्कत होती है, उसका अनुभव हम उनके प्रतिनिधि होते हुए भी पूरी तरह नहीं कर पाते हैं। एक किसान के लिए दूर दूर के खेतों में जाकर काम करना बड़ी समस्या होती है। इसलिए मेरा निवेदन है कि जहां पैदावार बढ़ाने के लिए फाटीलाइजर और सिंचाई आवश्यक है वहां खेतों की चकबन्दो भी अति आवश्यक है। इस समस्या को हल करने से किसान का बड़ा लाभ हो सकता है।

Mr. Deputy-Speaker: He can finish his speech on Monday.

16 hrs.

COMMITTEE ON PRIVATE MEMBERS' BUSINESS AND RESOLUTIONS

THIRTY-EIGHTH REPORT

श्री रामसेनक यादव (बाराबंकी) : उप.ध्यक्षा महोदय, मैं ३३वें गैर सरकारी समिति के प्रतिवेदन को प्रस्तुत करता हूँ और च.ह.त. हूँ कि सदन इसे स्वाकार करें।

Mr. Deputy-Speaker: The question is:

"That this House agrees with the Thirty-eighth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 25th March, 1964."

The motion was adopted.

16.0½ hrs.

CONSTITUTION (AMENDMENT) BILL*

(Amendment of article 217) by Shri Abdul Ghani Goni.

Shri Abdul Ghani Goni (Nominated—Jammu and Kashmir): Sir, I beg

to move for leave to introduce a Bill further to amend the Constitution of India.

Mr. Deputy-Speaker: The question is:

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted.

Shri Abdul Ghani Goni: Sir, I introduce the Bill.

16.01 hrs.

PAYMENT OF WAGES (AMENDMENT) BILL*

(Amendment of sections 1 and 15, etc.) by Shri P. R. Chakraverti:

Shri P. R. Chakraverti (Dhanbad): Sir, I beg to move for leave to introduce a Bill further to amend the Payment of Wages Act, 1936.

Mr. Deputy-Speaker: The question is:

"That leave be granted to introduce a Bill further to amend the Payment of Wages Act, 1936."

The motion was adopted.

Shri P. R. Chakraverti: Sir, I beg to introduce the Bill.

16.01½ hrs.

CONSTITUTION (AMENDMENT) BILL

(Amendment of articles 84 and 173) by Shri Hari Vishnu Kamath.

Shri Hari Vishnu Kamath (Hoshangabad): Mr. Deputy-Speaker, Sir, I rise to move:

"That the Bill further to amend the Constitution of India be taken into consideration."

*Published in Gazette of India, dated 28-3-64.